

Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process) Regulations, 2016 Annexure

Name of the corporate debtor: Debi Fabtech Private Limited ; Date of commencement of liquidation: 21/10/2019; List of stakeholders as on: 18/03/2021...•.....•.....

(Amount in )

Sl. No.	Category of stakeholders	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims rejected	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount					
1	Unpaid insolvency resolution process costs								NA	
2	Liquidation costs incurred till date								NA	
3	Secured financial creditors	1	21841820	1	21841820	0	0	0	1	
4	Unsecured financial creditors								2	
5	Operational creditors (Workmen)								3	
6	Operational creditors (Employees)								4	
7	Operational creditors (Government Dues)								5	
8	Operational creditors (other than Workmen, Employees and Government)								6	
9	Other stakeholders, if any (other than financial creditors and operational creditors)								7	
[otal		1	21841820	1	21841820	0	0	0		

## Annexure-1

Name of the corporate debtor: DEBI FABTECH PRIVATE LIMITED; Date of commencement of liquidation : 21/10/2019; List of stakeholders as on: ..18/03/2021

## List of secured financial creditors

(Amount in |

SI. No	Name of Creditor	Identification No.	Details of claim received		Details of claim admitted							Amount of	Amount of any	Amount of claim	Amount of claim	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1.	Baidyabati Seoraphuli Cooperative Bank Ltd	10343871	19/12/2019	21841820	21841820	Loan and Interest	5242535	Yes	5 Cuttah 16 Sq Ft Land RS Daag No 1107Khatian No 177Mouza Kamdebpur Polba 2 Cuttah 41 Sq Ft Daag No: 1108Khatian No 20. Mouza Kamdebpur Polba	0	100%					Matter is under Reserve for Order in the Hon'ble Supreme Court on account of the petition moved by the directors of the CD (CA No. 009198/2019)

